

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) NO.302-315 OF 2019

In the matter of:

Jaiprakash Associates Ltd.

Appellant

Vs

Neena Somani & Ors.

Respondents

Mr.Krishnendu Datta with Ms.Ruchiva Gupta, Ms. Mona Sinha and Mr.Rahul Advocates for Appellants

Mr.Sanchit Maheswari, proxy counsel for R-2 to 5, Mr. Navjoth Singh Advocate for R13 to 16 and Mr.P.S.Singh, Senior Advocate for R-22.

ORDER

16.01.2020- Learned counsels for R-2 to R-5 and for R-22 seeks two weeks' time to file Vakalatnama and reply-affidavit.

Learned Counsels for R-13 to 16 and for R-17 to 20 also seek time to file reply-affidavit. Prayer allowed.

Learned counsel for Appellant submits that he has already served the notice to all the Respondents and in this regard he has filed the Affidavit.

Let the matter be fixed on **06th February, 2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/bm